

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 252 OF 2015 &  
IA NO. 408 of 2015**

**Dated: 19<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s. Salasar Steel & Power Ltd. ...Appellant(s)**

**Versus**

**Chhattisgarh Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s) : Mr. C.K. Rai  
Mr. Paramhans for R.2

Mr. K. Gopal Choudary  
Mr. Arvind Banerjee (Rep.) for R.1

**ORDER**

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 04.03.2016 after serving copy on the other side.

List the matter on **18.03.2016.**

**(I.J. Kapoor)  
Technical Member**

ts/dk

**(Justice Ranjana P. Desai)  
Chairperson**